

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 970**

**TO BE ANSWERED ON FRIDAY, 8<sup>TH</sup> DECEMBER 2023**

**LINKING OF VOTER ID WITH AADHAAR**

**970. SHRI PRADYUT BORDOLOI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Voter IDs that have been linked with the Aadhaar Card since the Election Laws (Amendment) Act, 2021 came into force;*
- (b) whether linking is being done voluntarily by taking consent from voters and if so, the details thereof;*
- (c) whether Aadhaar details can be deleted if a voter takes back the consent and if so, the details thereof;*
- (d) whether officers of Election Commission have been given targets to link Aadhaar and voter ID and if so, the details thereof;*
- (e) whether the names of the voters whose Voter IDs have not been linked with Aadhaar have been struck off from the voter list, if so, the grounds on which the names have been deleted indicating the number of voters whose names have been deleted; and*
- (f) whether the Government has taken measures to protect the voter database from being misused, if so, the details thereof and if not, the reasons therefor?*

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF  
THE MINISTRY OF LAW AND JUSTICE;  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;  
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (c): The Election Laws (Amendment) Act, 2021, *inter alia*, amends the provisions of the Representation of the People Act, 1950, which allows Electoral Registration Officers to require the existing or prospective elector to provide the Aadhaar number for the purpose of establishing identity on a voluntary

basis. The Election Commission of India *vide* its instruction dated 4<sup>th</sup>July,2022, has launched the programme to collect the Aadhaar number of existing and prospective electors on a voluntary basis from 1<sup>st</sup>August, 2022 in all States and Union territories. It is voluntary to link Aadhaar with Voter ID and consent is obtained from the elector for Aadhaar authentication in Form 6B. There is no provision for withdrawing the consent.

- (d): Linking of Aadhaar is process driven and no targets have been given for linking Aadhaar with the Electoral Photo Identity Card (EPIC). Further, the Election Commission of India has informed that linking of Aadhar with EPIC has not yet started. Further, the time period to submit Form 6B has been extended for a period of one year *i.e.* 31.03.2024.
- (e): No sir.
- (f): The Election Commission of India is responsible under article 324 of the Constitution for superintendence, direction and control of preparation of electoral roll, and the Commission has informed that it maintains data with multi layered security architecture and the electoral data is encrypted in both static and transit.

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